

<u>Design, Supply, Installation, Testing and Commissioning of 2 nos. 13 passenger lifts at Main Office Building, Reserve Bank of India, Chandigarh</u>

RBI/Chandigarh Regional Office/Estate/14/25-26/ET/417

Pre-bid meeting of the captioned tender was held at 11:00 AM on September 16, 2025 in Estate Department, RBI Chandigarh. The meeting was chaired by DGM, Estate Department. The list of participants of the said meeting is provided in <u>Annex I</u>.

2. Following queries were raised by the firm in the pre-bid meeting which were answered and resolved: -

S.	Name of the firm	Query / Suggestion by Firm	Bank's Remarks
No.			
1	M/s KONE Elevator India	Whether Earnest Money Deposit can be	The Earnest Money Deposit can be submitted
	Private Limited	submitted through Demand draft?	through NEFT/ Bank Guarantee/ Demand draft.
2	M/s KONE Elevator India	Whether Retention Money can be	The tender clause on Retention Money Deposit
	Private Limited	deposited in form of Bank guarantee	remains unaltered.
		instead of deduction from each RA bill &	
		final bill?	
3	M/s KONE Elevator India	Who will bear the expenditure towards	All the expenditure for Bank's Engineer's visit and
	Private Limited	factory inspection of lifts by the Bank's	stay shall be borne by the Bank.
	M/s Otis Elevator	Engineer?	However, the tenderer shall at its cost make
	Company (India) Limited		necessary arrangements, as required, at the
			manufacturer's site to enable the inspection by the
			Bank.

4	M/s KONE Elevator India Private Limited M/s Otis Elevator Company (India) Limited	Query on requirement of lift license in absence of a lift license issuing authority as on date in Chandigarh.	Since any such authority competent for issuing lift license in Chandigarh does not exist as on date, the Contractor shall issue and display at all times a fitness certificate for usage of lift. Moreover, in case a future requirement for lift license arises due to a licensing authority coming into existence on a future date, it will be the responsibility of the Contractor to obtain license from such Inspectorate/ authority. Statutory fee, if any, paid towards obtaining this license shall be reimbursed by the Bank on submission of documentary evidence.
5	M/s Otis Elevator Company (India) Limited	Is it possible to renew the Bank guarantee towards fulfilment of contractual obligations under comprehensive annual maintenance contract on annual basis instead of submitting the bank guarantee valid initially for first 9 years and subsequently for next 10 years?	The tender clause on Bank guarantee remains unaltered.

- 3. The meeting ended with the vote of thanks to the chair.
- 4. These minutes of pre-bid meeting shall form the part of bid document.
- 5. All other terms and conditions of the tender shall remain same.
- 6. The above clarification is issued for the information of all the intending bidders.
- 7. The submission of bid by the firm shall be construed to be in conformity to the bid document and amendments/clarifications given above.

a) List of participating Bank officials in the pre-bid meeting:-

S. No.	Name and Designation	
1	Smt Anuradha Sahu, Deputy General Manager	
2	Sh. Pushkar Pahwa, Assistant General Manager	
3	Sh. Nishant Pandey, Assistant Manager (Technical-	
	Electrical)	
4	Smt. Prabhjot Kaur, Assistant Manager	

b) List of participating firm in the pre-bid meeting:-

S. No.	Name of the firm	Name of Representative
1	M/s KONE Elevators	Sh. Aniket Verma
		Sh. Mohit Vatas
2	M/s Otis Elevators	Sh. Kailash Thakur